

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4294

ANSWERED ON:19.12.2012

CORRUPTION IN DDA

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**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the number of cases of alleged corruption and irregularities in the Delhi Development Authority (DDA) that have been reported during each of the last three years and the current year;
- (b) the number of cases which have been investigated by the Vigilance Department during the said period;
- (c) the details of officials found involved in corruption cases and the action taken/being taken against the officials found guilty during the said period; and
- (d) the measures taken by the Government to check recurrence of such incidents in future?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI)

(a) : As reported by DDA, the number of cases of corruption and irregularities reported during the last three years and the current year is as under:

Year Corruption cases Irregularities

2009 08 1024

2010 02 933

2011 03 893

2012 03 1106  
(till  
11/2012

Total 16 3956

(b): DDA has also reported that all the cases were scrutinized and 3021 cases were closed after the initial scrutiny stage, 235 cases were further investigated and disposed of and the remaining cases are under scrutiny/investigation, by DDA.

(c): The details of officers/officials found involved in corruption cases and action taken and being taken is given in the statement at Annexure.

(d): DDA has reported that it has taken the following steps to check recurrence of such incidents in future:

(i) All efforts are made to keep strict check on corruption and pursuing corruption cases to their logical end.

(ii) Higher transparency through various measures has been put in place and public can meet officers of DDA without any prior appointment on Mondays and Thursdays. The general public can also meet Vice-Chairman, DDA without appointment on every

Wednesday from 2.30 p.m. subject to his availability.

(iii) Conversion of lease hold to free hold in respect of Housing and Group Housing Flats and allotment of Tent sites have been made on line.

(iv) Preventive steps taken: All procedures, rules and regulations are being put up on the website of DDA to increase transparency.

(v) Punitive action: Appropriate penalty as per rules is imposed on the officials found guilty of corruption charges.

(vi) Surprise checking of files, observance of public dealing day and vigilance awareness etc. are undertaken by Vigilance Department of DDA.

(vii) Vigilance Help Line has been launched during Vigilance Awareness Week, 2012.